

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.281/GT/2018

Subject : Petition for determination of final tariff for the period 29.6.2010 to 31.3.2014 in respect of Sewa-II Power Station

Petition No.322/GT/2018

Subject : Petition for determination of final tariff for the period 2014-19 in respect of Sewa-II Power Station.

Petitioner : NHPC Ltd.

Respondent : PSPCL & ors

Date of hearing : **6.2.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Piyush Kumar, NHPC
Shri R.B.Sharma, Advocate, BRPL
Shri Mohit K. Mudgal, Advocate, BYPL

Record of Proceedings

Petition No.281/GT/2018

This Petition has been filed by the Petitioner, NHPC for determination of final tariff of Sewa-II for the period 29.6.2010 to 31.3.2014 in terms of the CERC (Terms and Conditions for Tariff) Regulations, 2009.

Petition No.322/GT/2018

This petition been filed by the Petitioner, NHPC for determination of final tariff of Sewa-II for the period 2014-19 in terms of the CERC (Terms and Conditions for Tariff) Regulations, 2014.

2. During the hearing, the representative of the Petitioner made detailed submissions in the matter and submitted that the Board of the Petitioner's Company has approved the RCE of the generating station in its Board meeting held on 10.8.2018. He also submitted that the generating station was declared under commercial operation in 2010 which was prior to the guidelines issued by the Commission for vetting of capital cost by DIA and hence the requirement of DIA report is not applicable for this generating station. The representative further submitted that RCE amounting to ₹1108.83 crore has been appraised by CEA. He however clarified that approval of RCE by MOP, Gol is under consideration. Accordingly, the representative of the Petitioner prayed that tariff of the generating station may be determined as prayed for in the above Petitions.

3. The learned counsel for the Respondent, BRPL submitted that reply filed in Petition No. 251/GT/2014 may be taken into consideration while determining the tariff of the generating station.



4. The Commission after hearing the parties directed the Petitioner to submit, on affidavit, the following additional information, with copy to the Respondents, by **25.2.2019**:

Petition No.281/GT/2018

- (a) *Revised form 5B showing break-up of the capital cost as per the format as on each COD;*
- (b) *Clarification regarding break-up of capital cost claimed and break-up of capital cost as per form-5B (Hard cost and soft cost);*
- (c) *Audited station balance sheets since 1st infusion of the fund and as on each COD;*
- (d) *Detailed calculation of FERV along with the documents for rates applied;*
- (e) *The statement duly certified by Auditor showing reconciliation of the undischarged liabilities as per balance sheet as on the COD of each unit and with the amount of liabilities depicted in form 9A and 9B;*
- (f) *Documentary evidences/ correspondences from banks with respect to the refinancing and reset of rate of interests; and*
- (g) *Auditor's certificate with respect to the financing charges claimed along with the documentary evidences and break-up.*

Petition No.322/GT/2018

- (a) *Documentary evidences/ correspondences from the banks with respect to the refinancing and reset of rate of interests; and*
- (b) *Calculation of the effective tax rate duly certified by the auditor.*

5. The Respondents shall file their replies on or before **11.3.2019** with advance copy to the petitioner, who shall file its rejoinder, if any, by **18.3.2019**. Pleadings shall be completed by the parties within the due dates mentioned.

6. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**

